

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "B" NEW DELHI**

**BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

आ.अ.सं./I.T.A No.1526/Del/2018

निर्धारणवर्ष/Assessment Year: 2012-13

Shri Surinder Malik, D-39, Gulmohar Park, New Delhi.	बनाम Vs.	ACIT, Circle-52(1) New Delhi.
PAN No. AAUPM0141Q		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	None
राजस्वकीओरसे /Revenue by	Shri Bhagwati Charan, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	31.03.2022
उद्घोषणाकीतारीख/Pronouncement on	31.03.2022

आदेश /O R D E R

PER C.N. PRASAD, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-18, New Delhi dated 25.01.2018 for AY 2012-13.

2. Ld. Counsel for Assessee through letter dated 22.03.2022 seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and Form no. 4DTVSV has already been submitted by the assessee in proof of payment of taxes under the scheme.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 31/03/2022

Sd/-

(A.N. MISSHRA)

ACCOUNTANT MEMBER

Dated: 31/03/2022

**Kavita Arora, Sr. P.S.*

Sd/-

(C.N. PRASAD)

JUDICIAL MEMBER

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi